

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **18th January 2019**)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Original Application No.330/00045 of 2019
(U/S 19, Administrative Tribunal Act, 1985)

Kanchhedi Lal aged about 55 years, son of Govind Das R/o 366
Nainagarh Nagra, District Jhansi

..... **Applicant**

By Advocate: Shri S.M. Ali

Versus

1. Union of India through General Manager Head Quarter, North Central Railway, Allahabad.
2. General Manager (P)/Chief Personnel Officer Head Quarter, North Central Railway, Allahabad.
3. Divisional Railway Manager, North Central Railway, Jhansi.
4. Deputy Chief Material Manager, North Central Railway, Jhansi.
5. The Chairman, Ministry of Railway, Railway Board Rail Bhawan, New Delhi.

..... **Respondents**

By Advocate: Shri S.M. Mishra

ORDER

Heard Shri S.M Ali, counsel for the applicant and Shri S.M. Mishra, counsel for the respondents.

2. At the very out set, learned counsel for the applicant submitted that his grievance might be redressed, in case a

direction is given to the respondent No. 2 & 4 (to whom representation has been submitted) to consider and take a decision on the representation dated 10.09.2018 (Annexure A-6) by a reasoned and speaking order within a specified period of time.

3. In view of the aforesaid limited prayer made by counsel for the applicant but without expressing any opinion on merits of the case, including the question of limitation, the instant Original Application is disposed of with the direction to the Respondent No.2 & 4 to take a decision on the representation 10.09.2018 (Annexure A-6) within three months from the date of receipt of copy of this order, by way of reasoned and speaking order. Copy of the same be communicated to the applicant. No costs.

(RAKESH SAGAR JAIN)
Member (J)

Manish/-